

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 714
(To be answered on the 3rd December 2015)**

AIR SERVICES BETWEEN INDIA AND REPUBLIC OF KOREA

714. ADV. M. UDHAYAKUMAR

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has taken a decision to improve air services between India and Republic of Korea and an Memorandum of Understanding (MoU) has been inked to this effect recently;**
(b) if so, the details thereof; and
(c) the manner in which the said MoU is likely to be implemented by both the countries?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) and (b): Yes Madam. A Memorandum of Understanding (MoU) was signed between Ministry of Civil Aviation, Government of India and Ministry of Land, Infrastructure and Transport of the Government of Republic of Korea on 15th October, 2015 at New Delhi giving effect to the following -

- (i) Enhancement in capacity entitlements from 6 services to 19 services per week for the designated carriers of India as well as Republic of Korea**
(ii) grant of two additional points of call in India - Chennai and Bangalore for the designated carriers of Republic of Korea
(iii) grant of two additional beyond points of call - Seattle and Vancouver for the designated carriers of India
(iv) grant of additional intermediate points of call - Ho-chi-Minh city for the designated carriers of both sides
(v) both sides agreed to allow domestic code-share to any four points in their respective countries.

(c): Under agreed provision, designated carriers of both sides are eligible to make operations on India - Republic of Korea route subject to permission granted by respective Governments.
